

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 146
(IB)-207(PB)/2019

IN THE MATTER OF:

Sanjay Kumar Pandey & Anr.	Applicant/petitioner
Vs.		
Ansal Hi-Tech Township Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. PRADEEP R. SETHI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the applicant :	Mr. Prashant Kumar & Mr. Prakash Kumar, Advs.
For the respondent:	Mr. Rakesh Kumar, Ms. Shruti Katiyar & Mr. Animesh Sham, Advs.

ORDER

A copy of the paper book shall be handed over to the counsel for the respondent by the counsel for the petitioner.

Reply be filed along with vakalatnama and resolution with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 07.03.2019.


(M.M.KUMAR)
PRESIDENT


(PRADEEP R. SETHI)
MEMBER(TECHNICAL)